

**GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu**

Notification

Jammu, the 23rd of February, 2024

S.O. 122-In exercise of the powers conferred as contained in sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Sh. Qadeer-Ul-Rehman, JKAS, Assistant Commissioner (Revenue) Poonch who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction.

The Government further in exercise of the powers conferred as contained in sub-section (2) of Section (20) of the said code appoint the aforesaid Executive Magistrate as Additional District Magistrate within the territorial Jurisdiction of District Poonch who shall have all the powers of District Magistrate under the said code.

By Order of the Government of Jammu and Kashmir.

**Sd/-
(Achal Sethi)
Secretary to Government**

No. LAW-Powr/15/2021-10

Dated: 23 - 02-2024

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Administrative Secretary to Government, Revenue Department.
- 4) District Magistrate Poonch. This is with reference to letter No. **DMP/J/5524-27 Dated: -19-02-2024**
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) Concerned Officer.
- 7) SO section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website

Binny Kumar
23.02.2024
(Binny Kumar)

Assistant Legal Remembrancer
Department of Law, Justice & PA.